

**BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI  
ORIGINAL APPLICATION NO. 664/2024**

**IN THE MATTER OF:**

DR. SHARAD GUPTA

...APPLICANT(s)

**VERSUS**

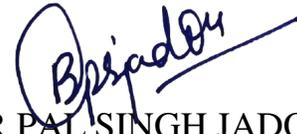
MOEF&CC & ORS.

...RESPONDENT(s)

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***THROUGH COUNSEL***

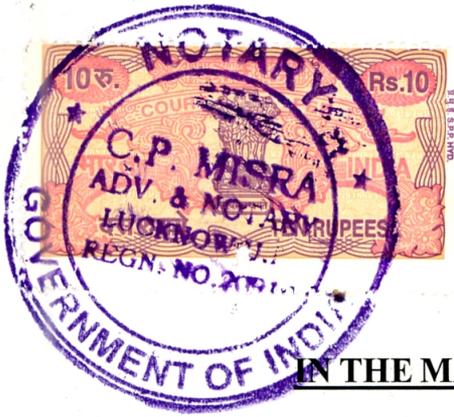


BHANWAR PAL SINGH JADON  
STANDING COUNSEL FOR THE STATE OF U.P.  
[bhanwar09jadon@gmail.com](mailto:bhanwar09jadon@gmail.com) | 6375115224

**DATE: 12/01/2026**

**PLACE: NOIDA**

BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI  
ORIGINAL APPLICATION NO. 664 /2024



IN THE MATTER OF:

DR. SHARAD GUPTA

.....APPLICANT

VERSUS

MINISTRY OF ENVIRONMENT, FOREST

AND CLIMATE CHANGE & ORS.

..... RESPONDENT(S)



RESPONSE ON BEHALF OF RESPONDENT NO. 3

I, Maneesh Mittal, S/o Late Ram Autar Mittal, aged about 45 years presently posted as Secretary, Environment, Forest and Climate Change, State of U.P, do hereby solemnly affirm and state on oath as under:

1. That I, the deponent in the above captioned matter am fully conversant with the facts of the case and is competent and authorized to swear the present affidavit.
2. That I state that the contents of the affidavit have been drafted by my counsel on my instructions and the contents of the same are true to my

12/1/26  
C.P. MISRA  
ADV. & NOTARY  
HQ LUCKNOW U.P. INDIA  
REGN. NO. 20914  
EXPIRY DATE-15-3-2030

↓

knowledge and nothing material has been concealed therefrom.

### I. BACKGROUND OF THE MATTER

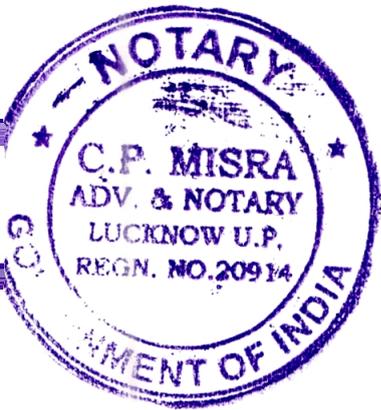
3. That the applicant in the present O.A, has raised the issue of accumulation of solid waste at the Kuberpur landfill site, Agra falling in TTZ and also the general issue of the solid waste management within the jurisdiction of Agra Nagar Nigam (ANN).

### II. COMPLIANCE UNDERTAKEN

4. That the Deponent vide letter dated 11.12.2024 and 08.09.2025 has instructed the: 1. Principal Secretary, Urban Development Department, Government of Uttar Pradesh and 2. Chairman /Divisional Commissioner, Taj Trapezium Zone Authority, Agra, to undertake the compliances as directed by the Hon'ble Tribunal and further, take necessary actions and provide the action-taken reports to the Deponent.

Copies of the said letters dated 11.12.2024 and 08.09.2025 are being annexed herewith as **ANNEXURE-1**.

5. That the Deponent, being duty-bound under law, is committed to ensuring strict compliance with all directions of this Hon'ble Tribunal and undertakes to adhere to any further orders or instructions issued hereafter, without demur or delay.



12/11/26  
**C.P. MISRA**  
 ADV. & NOTARY  
 HQ LUCKNOW U.P. INDIA  
 REGN. NO. 20914  
 EXPIRY DATE-15-3-2030

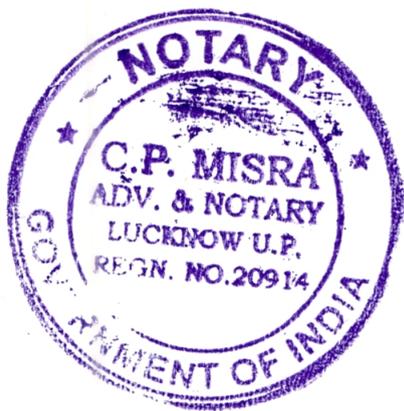
*[Handwritten signature]*

6. Hence, the present response is being submitted for the kind perusal of this Hon'ble Tribunal and it is prayed that the same be taken on record.

  
DEPONENT

**VERIFICATION**

Verified at <sup>NOTARY</sup> LKO. U.P. on this <sup>NOTARY</sup> 12 day of January, 2026, that the contents of the above affidavit from paragraphs 1 to <sup>NOTARY</sup> 6 are true and correct to the best of my knowledge and belief. No part of it is false and nothing material has been concealed therefrom.



  
DEPONENT

Sworn and Verified  
Before Me  
  
12/1/2026  
C.P. MISRA  
ADV. & NOTARY  
HQ LUCKNOW U.P. INDIA  
REGN. NO 20914  
EXPIRY DATE-15-3-2030

Identify the deponent/Executant/Signatory who has/have signed/Put (i) before me.  


## ANNEXURE-1

संख्या-एन.जी.टी.-680/81-7-2024

प्रेषक,

सुशांत शर्मा,

सचिव,

उ०प्र० शासन।

सेवा में,

1- प्रमुख सचिव,

नगर विकास विभाग,

उ०प्र० शासन।

2- अध्यक्ष/मण्डलायुक्त,

ताज ट्रैपेजियम जोन प्राधिकरण,

आगरा।

पर्यावरण, वन एवं जलवायु परिवर्तन अनुभाग-7

लखनऊ: दिनांक: 11 दिसम्बर, 2024

विषय-मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ०ए० संख्या-664/2024 डा० शरद गुप्ता बनाम पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय व अन्य में पारित आदेश दिनांक 15.10.2024 के अनुपालन के संबंध में।

महोदय,

उपर्युक्त विषयक मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ०ए० संख्या-664/2024 डा० शरद गुप्ता बनाम पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय व अन्य में पारित आदेश दिनांक 15.10.2024 का अवलोकन करने का कष्ट करें। जिसके सुसंगत अंश निम्नवत् हैं:-

"....."

4. The OA raises substantial issues relating to compliance of the environmental norms.

5. Issue notice to the respondents for filing their response/reply by way of affidavit before the Tribunal at least one week before the next date of hearing through e-filing. If any respondent directly files the reply without routing it through his advocate, then the said respondent will remain virtually present to assist the Tribunal. The Applicant is directed to serve the respondents and file the affidavit of service at least one week before the next date of hearing.

6. Respondent No. 7 is directed to place on record along with its reply affidavit the annual report which was submitted to the State PCB in Form-IV in terms of Rule 24 of the Solid Waste Management Rules, 2016 and the Respondent – UPPCB is also directed to submit the consolidated report which was submitted to the CPCB and Ministry of Urban Development in terms of Rule 24(3) of SWM Rules, 2016 in Form-V along with its reply.

7. List on 04.02.2025."

2- उल्लेखनीय है कि प्रश्नगत प्रकरण टीटीजेड में आने वाले आगरा के कुबेरपुर लैंडफिल साइट

पर ठोस अपशिष्ट के संचय से संबंधित है। प्रश्नगत प्रकरण में कार्यवाही नगर विकास विभाग से संबंधित है।

मा० अधिकरण द्वारा पारित उक्त आदेशानुसार प्रतिवादीगण को ई-फाइलिंग के माध्यम से अगली सुनवाई की तिथि से कम से कम एक सप्ताह पहले मा० अधिकरण के समक्ष शपथपत्र के माध्यम से Response/Reply दाखिल करने के लिए नोटिस निर्गत किया गया है। प्रकरण में प्रतिवादी संख्या-(6) Taj Trapezium Zone Authority Through its Chairman एवं प्रतिवादी संख्या-(7) Municipal Commissioner, Agra Municipal Corporation, Agra हैं।

3- अतः इस संबंध में सुश्री प्रियंका स्वामी, स्थायी अधिवक्ता, एन०जी०टी०, ३०प्र०, नई दिल्ली के ई-मेल पत्र दिनांक 22.10.2024 एवं श्री आदित्य तैनगुरिया, एसोसिएट, एएनजी पार्टनर्स (एडवोकेट्स एवं सॉलिसिटर्स), नई दिल्ली के ई-मेल पत्र दिनांक 19.11.2024 द्वारा प्रेषित नोटिस की छायाप्रति संलग्नक सहित प्रेषित करते हुए मुझे यह कहने का निदेश हुआ है कि प्रश्नगत प्रकरण में मा० अधिकरण द्वारा पारित आदेश दिनांक 15.10.2024 के अनुपालन में समयान्तर्गत शपथपत्र के माध्यम से Response/Reply दाखिल करते हुए कृत कार्यवाही से पर्यावरण, वन एवं जलवायु परिवर्तन विभाग, ३०प्र० शासन (Email-soenvups@rediffmail.com) एवं ३०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ (Email-ms@uppcb.in) को अवगत कराने का कष्ट करें।

संलग्नक-यथोक्त।

Signed by

भवदीय,

Sushant Sharma

Date: 11-12-2024 08:59:35

( सुशांत शर्मा )

सचिव।

संख्या एवं दिनांक तदैव

प्रतिलिपि-नगर आयुक्त, नगर निगम, आगरा को सुश्री प्रियंका स्वामी, स्थायी अधिवक्ता, एन०जी०टी०, ३०प्र०, नई दिल्ली के ई-मेल पत्र दिनांक 22.10.2024 एवं श्री आदित्य तैनगुरिया, एसोसिएट, एएनजी पार्टनर्स (एडवोकेट्स एवं सॉलिसिटर्स), नई दिल्ली के ई-मेल पत्र दिनांक 19.11.2024 द्वारा प्रेषित नोटिस की छायाप्रति सहित उक्तानुसार कार्यवाही हेतु प्रेषित।

आज्ञा से,

( सुशांत शर्मा )

सचिव।

संख्या-एन.जी.टी.-651/81-7-2025-1877298

प्रेषक,

सुशांत शर्मा,  
सचिव,  
उ०प्र० शासन।

सेवा में,

- 1- प्रमुख सचिव,  
नगर विकास विभाग,  
उ०प्र० शासन।
- 2- अध्यक्ष/मण्डलायुक्त,  
ताज ट्रैपेजियम जोन प्राधिकरण,  
आगरा।

पर्यावरण, वन एवं जलवायु  
परिवर्तन अनुभाग-7

लखनऊ: दिनांक: ०8 सितम्बर, 2025

विषय-मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में विचाराधीन Original Application No. 664/2024 (IA No 437/2025) Dr. Sharad Gupta Versus Ministry of Environment Forest and Climate Change & Ors. में पारित आदेश दिनांक 13.08.2025 के अनुपालन के संबंध में।

महोदय,

उपर्युक्त विषयक पर्यावरण, वन एवं जलवायु परिवर्तन अनुभाग-7, उ०प्र० शासन के पत्र संख्या-एन.जी.टी.-680/81-7-2024, दिनांक 11.12.2024 का कृपया संदर्भ ग्रहण करने का कष्ट करें, जिसके माध्यम से प्रश्नगत प्रकरण में मा० अधिकरण द्वारा पारित आदेश दिनांक 15.10.2024 के अनुपालन में समयान्तर्गत शपथपत्र के माध्यम से Response/Reply दाखिल करते हुए कृत कार्यवाही से पर्यावरण, वन एवं जलवायु परिवर्तन विभाग, उ०प्र० शासन एवं उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ को अवगत कराने का अनुरोध किया गया है।

2- अवगत कराना है कि प्रश्नगत प्रकरण में दिनांक 13.08.2025 को निर्धारित सुनवाई के उपरान्त मा० अधिकरण द्वारा आदेश दिनांक 13.08.2025 निम्नानुसार पारित किये गये हैं:-

"1. The Tribunal in the proceedings dated 14.05.2025 after examining the two reports of Agra Municipal Corporation had noted as many as six deficiencies.

2. Learned Counsel appearing for Respondent No. 7, Municipal Commissioner, Agra Municipal Corporation submits that a comprehensive status report dated 11.08.2025 has been filed dealing with all the six deficiencies noted in the proceedings dated 14.05.2025. In view of the

status report dated 11.08.2025, he has submitted that he is not pressing the IA No. 437/2025 which is accordingly dismissed as not pressed.

3. Learned Counsel for the Applicant seeks to rely upon some earlier order of the Tribunal which is not on record. Therefore, he is permitted to place it on record within one week by supplying an advance copy thereof to Counsel for the Respondents. The Applicant is permitted to respond to the above status report filed by the Respondent No. 7 within four weeks.

**4. List for hearing on 11.11.2025."**

3- उल्लेखनीय है कि प्रश्नगत प्रकरण टीटीजेड में आने वाले आगरा के कुबेरपुर लैंडफिल साइट पर ठोस अपशिष्ट के संचय से संबंधित है। प्रश्नगत प्रकरण में कार्यवाही नगर विकास विभाग से संबंधित है।

4- अतः इस संबंध में मा० अधिकरण के उक्त आदेश दिनांक 13.08.2025 की छायाप्रति संलग्न कर प्रेषित करते हुए मुझे यह कहने का निदेश हुआ है कि प्रश्नगत प्रकरण में मा० अधिकरण द्वारा पारित आदेश दिनांक 13.08.2025 के अनुपालन में समयान्तर्गत आवश्यक कार्यवाही करते हुए कृत कार्यवाही से पर्यावरण, वन एवं जलवायु परिवर्तन विभाग, उ०प्र० शासन (Email-soenvups@rediffmail.com) एवं उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ (Email-ms@uppcb.in) को अवगत कराने का कष्ट करें।

संलग्नक-यथोक्त।

Digitally signed by  
SUSHANT SHARMA भवदीय,  
Date: 08-09-2025  
12:51:36

( सुशांत शर्मा )  
सचिव।

**संख्या एवं दिनांक तदैव**

प्रतिलिपि-नगर आयुक्त, नगर निगम, आगरा को मा० अधिकरण के उक्त आदेश दिनांक 13.08.2025 की छायाप्रति सहित उक्तानुसार कार्यवाही हेतु प्रेषित।

आज्ञा से,

( शैलेन्द्र कुमार )  
सचिव।